

CENTRAL ADMINISTRATIVE TRIBUNAL KOLKATA BENCH

O.A/350/1068/2018 M.A/350/538/2018 Date of Order: 04.07.2019

Coram: Ho

Hon'ble Ms. Bidisha Banerjee, Judicial Member

Hon'ble Dr. (Ms.) Nandita Chatterjee, Administrative Member

Sipra Basu, D/o Late Sushil Kumar Bose, R/o "Pranta Bitan Samabaya Abasan Ltd.", Plot No. 12A, K.I.T. Scheme No. 118, Flat No. B4, Golf Garden, P.S Jadavpur, Kolkata – 700033, West Bengal.

-Applicant.

vs-

- 1. Union of India, service through the Secretary, Ministry of Commerce (Supplies Divsion), Udyog Bhavan, New d 110107.
- 2. The Joint Secretary, Ministry of Commerce & Industries, Department of Commerce (Supplies Division), Udyog Bhawan, New Delhi 110107.
- 3. The DGS&D Adm. Jeevan Tara Building, 5, Samsad Marg, New Delhi 110001.

-Respondents

For The Applicant(s):

Mr. A. K. Khan, counsel

Mr. A. D. Pyne, counsel

For The Respondent(s):

Ms. D. Nag, counsel

ORDER (Oral)

Per: Ms. Bidisha Banerjee, Member (J):

· Heard ld. counsel for both the sides.

- 2. The applicant in this OA has sought for the following reliefs:
 - "a) The applicant be allowed family pension following the date of her father i.e with effect from 06.02.1993. The date of death of her father is 05.02.1993.
 - b) The respondents concerned be directed to released the arrears of family pension with interest to the applicant within a certain period of time.
 - c) Such other and further Order/orders as the Hon'ble Tribunal may deem fit and proper for holding of justice."

3. A communication dated 28th May, 2019, addressed to Senior Accounts Officer (Pension), O/o the Chief Controller of Accounts, by the Under Secretary & Head of Office, Dept. of Commerce (Supply Division) is brought to our notice, which reads as under:

"Sub: Grant of Family Pension in respect of Ms. Sipra Basu –regarding. Sir,

Please refer to your letter No. PAO/DGS&D/Kol/Pen-4891/2018-19/424 dated 14.03.2019 and find enclosed herewith the entire set of pension papers for grant of family pension to Ms. Sipra Basu unmarried daughter of Late Shri Sushil Kumar Bose, Ex-UDC of erstwhile DS&D, Kolkata with the following documents as required by you:

- i) Proper revised Sanction mentioning name of Dependent Family Pensioner is enclosed (revised Form 20).
- ii) Passport size photo of applicant attested by HOO.
- iii) Attested copy of death certificate of Late Sukla Basu.
- iv) Attested copy of Pan card.
- v) A copy of reply dated 23.04.2019 of Ms. Sipra Basu mentioning reasons of submitting the application for grant of family pension after a lapse of more than 11 years.
- 2. Ms. Basu has not submitted disbursal portion of PPO/certificate from Pension disbursing Bank. You may directly write to the bank for the same. has not submitted disbursal portion of PPO from the appropriate authority."
- 4. Since it says that the applicant herself has not submitted disbursal portion of PPO from the appropriate authority, and ld. counsel for the applicant submits that she is not in a position to obtain the said PPO, and the said PPO/certificate can be obtained from the pension disbursing authority/appropriate authority, we direct that the Respondents shall take the initiative to obtain the certificate from the appropriate authority and pass appropriate order in regard to the claim of the applicant and disburse the amount within 3 months therefrom.
- 5. Accordingly, the O.A along with the M.A stands disposed of. No costs.

(Nandita Chatterjee) Member (A) (Bidisha Banerjee) Member (J)